

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION No. 121 OF 2022 (SZ)**

**IN THE MATTER OF:**

D. Ramesh & others,  
Mahabubnagar District, Telangana.

....

Appellant (s)

Versus

State of Telangana,  
rep. by its Chief Secretary,  
Hyderabad & Ors.

....

Respondent(s)

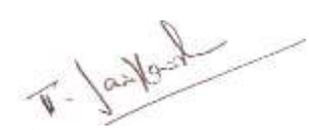
**REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD (R2)**

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**Place: Hyderabad**

**Date: 24-05-2023.**

  
COUNSEL FOR 2<sup>nd</sup> RESPONDENT

**REPORT DATED 24-05-2023 OF THE TELANGANA STATE POLLUTION CONTROL BOARD (R2) IN ORIGINAL APPLICATION No. 121 OF 2022 FILED BY SRI D.RAMESH& OTHERS, R/o.MAHABUBNAGAR DISTRICT.**

It is to submit that, Sri. D. Ramesh & Others, R/o. Perikaveedu, Koilkonda (M), Mahabubnagar District has filed an Original Application No. 121 of 2022 before the Hon'ble NGT, Chennai against the owners of Poultry Farms regarding illegal poultry activity and dumping of Solid Waste in residential area.

It is to further submit that, the Hon'ble NGT, Chennai vide Order dated 08.02.2023 directed the TSPCB to file a report as to the action taken for the violations till the date of compliance.

**In this regard, the following is submitted: -**

The Officials of TSPCB have inspected the 3 No. of poultry farms on 01.04.2023. The compliance status of each poultry farm is submitted as follows: -

**1. Sri Narsimha Reddy Poultry Farm:**

- M/s. Narasimha Reddy poultry farm is established in the Year 2013 and is located at Sy.No.94, Perkiweedu (V), Koilkonda (M), Mahubnagar District with capacity of 6000 Nos / month. During the inspection, Sri Narasimha Reddy was present.
- The poultry farm obtained permission from Gram Panchayat.
- The poultry farm consumes water of about 0.5 KLD for Domestic pupose and the Domestic wastewater is discharged into Septic tank followed by soak pit.
- The Board issued directions to the Poultry farm vide Order dated 01.02.2023 **(Annexure-I)**.
- The poultry farm has obtained CFO vide order dated 06.04.2023 which is valid upto 31.03.2024.
- During inspection, there was no odour problem or fly nuisance. The poultry farm is regularly cleaning up the spillages to control odour nuisance and also are maintaining good ventilation with free flow of air, thereby not causing odour and fly nuisance.
- The Bird droppings are cleared once in 2 days and disposed through composting. The Poultry Farm generates 5 TPA of poultry waste, which is composted in the compost yard as per CPCB guidelines.

**2. Sri Janardhan Reddy Poultry Farm:**

- M/s. Janardhan Reddy poultry farm is established in the Year 2013 and is located at Sy.No. 55, 56, Perkiweedu (V), Koilkonda (M), Mahubnagar District with capacity of 6000 Nos / month.

- The poultry farm consumes water of about 0.5 KLD for Domestic purpose and the Domestic wastewater is discharged into Septic tank followed by soak pit.
- The Board issued directions to the Poultry farm vide Order dated 01.02.2023 **(Annexure-II)**.
- The poultry farm has obtained CFO vide order dated 06.04.2023 which is valid upto 31.03.2024.
- During inspection, there was no odour problem or fly nuisance. The poultry farm is regularly cleaning up the spillages to control odour nuisance and also are maintaining good ventilation with free flow of air, thereby not causing odour and fly nuisance.
- The Bird droppings are cleared once in 2 days and disposed through composting. The Poultry Farm generates 1 TPA of poultry waste, which is composted in the compost yard as per CPCB guidelines.

**3. Sri Madhusudhan Reddy Poultry Farm:**

- M/s. Madhusudhan Reddy poultry farm is established in the Year 2013 and is located at Sy.No. 93E, Perkiweedu (V), Koilkonda (M), Mahabubnagar District with capacity of 6000 Nos / month. During the inspection, Sri Madhusudhan Reddy was present.
- The poultry farm consumes water of about 0.5 KLD for Domestic purpose and the Domestic wastewater is discharged into Septic tank followed by soak pit.
- The Board issued directions to the Poultry farm vide Order dated 01.02.2023 **(Annexure-III)**.
- The poultry farm has obtained CFO vide order dated 06.04.2023 which is valid upto 31.03.2024.
- During inspection, there was no odour problem or fly nuisance. The poultry farm is regularly cleaning up the spillages to control odour nuisance and also are maintaining good ventilation with free flow of air, thereby not causing odour and fly nuisance.
- The Bird droppings are cleared once in 2 days and the Poultry waste is disposed through composting in the compost yard as per CPCB guidelines.

The compliance status of the directions issued by the Board to the above three poultry farms vide Order dated 01.02.2023 is as follows: -

**I) M/s. Sri Narsimha Reddy Poultry Farm at Perikaveedu, KoilkondaMandal, Mahabubnagar District**

<b>S. No.</b>	<b>Directions issued by the Board dated 01.02.2023.</b>	<b>Compliance status</b>
1.	The industry shall obtain Consent for Operation (CFO) of the Board immediately.	The poultry farm has obtained CFO vide order dated 06.04.2023 for poultry farms – 6000 Nos./month with validity period upto 31.03.2024 <b>(Annexure-IV).</b>
2.	The poultry farm shall not cause any type of pollution to the surrounded agricultural lands.	The poultry farm is not causing pollution to the surrounded agricultural lands.
3.	The poultry farm shall ensure that there should not be any leachate generation from the droppings at the dump site under any circumstances.	The poultry farm is not generating any leachate from the droppings.
4.	The droppings shall be cleared atleast once in 2 days and shall be used for Biogas production.	The droppings are cleared once in 2 days and are disposed through composting.
5.	The manure shall be protected from runoff water and cover it to avoid dust and odour nuisance in storage pits. The dry manure dump shall be covered with permanent roof or with plastic / similar material to prevent air emissions and the precipitation falling.	Complied
6.	The dead birds shall be scientifically and safe disposal through incinerator maintain proper temperatures and also suitable air pollution control equipments.	The poultry farms are scientifically disposing through excavation of deep burial pits for disposal of dead birds.
7.	Well-designed storage facilities should be provided to contain manure/litter.	Complied
8.	The poultry farm shall comply with all the environmental guidelines issued by CPCB.	Directed to comply

**II) M/s. Sri Madhusudhan Reddy Poultry Farm at Perikaveedu, KoilkondaMandal, Mahabubnagar District**

<b>S. No.</b>	<b>Directions issued by the Board dated 01.02.2023.</b>	<b>Compliance status</b>
1.	The industry shall obtain Consent for Operation (CFO) of the Board immediately.	The poultry farm has obtained CFO vide order dated 06.04.2023 for poultry farms – 6000 Nos./month with

		validity period upto 31.03.2024 <b>(Annexure-V).</b>
2.	The poultry farm shall not cause any type of pollution to the surrounded agricultural lands.	The poultry farm is not causing pollution to the surrounded agricultural lands.
3.	The poultry farm shall ensure that there should not be any leachate generation from the droppings at the dump site under any circumstances.	The poultry farm is not generating any leachate from the droppings.
4.	The droppings shall be cleared atleast once in 2 days and shall be used for Biogas production.	The droppings are cleared once in 2 days and are disposed through composting.
5.	The manure shall be protected from runoff water and cover it to avoid dust and odour nuisance in storage pits. The dry manure dump shall be covered with permanent roof or with plastic / similar material to prevent air emissions and the precipitation falling.	Complied
6.	The dead birds shall be scientifically and safe disposal through incinerator maintain proper temperatures and also suitable air pollution control equipments.	The poultry farms are scientifically disposing through excavation of deep burial pits for disposal of dead birds.
7.	Well-designed storage facilities should be provided to contain manure/litter.	Complied
8.	The poultry farm shall comply with all the environmental guidelines issued by CPCB.	Directed to comply

**III) M/s. Sri Janardhan Reddy Poultry Farm at Perikaveedu, Koilkonda Mandal, Mahabubnagar District**

<b>S. No.</b>	<b>Directions issued by the Board dated 01.02.2023.</b>	<b>Compliance status</b>
1.	The industry shall obtain Consent for Operation (CFO) of the Board immediately.	The poultry farm has obtained CFO vide order dated 06.04.2023 for poultry farms – 6000 Nos./month with validity period upto 31.03.2024 <b>(Annexure-VI).</b>
2.	The poultry farm shall not cause any type of pollution to the surrounded agricultural lands.	The poultry farm is not causing pollution to the surrounded agricultural lands.

3.	The poultry farm shall ensure that there should not be any leachate generation from the droppings at the dump site under any circumstances.	The poultry farm is not generating any leachate from the droppings.
4.	The droppings shall be cleared atleast once in 2 days and shall be used for Biogas production.	The droppings are cleared once in 2 days and are disposed through composting.
5.	The manure shall be protected from runoff water and cover it to avoid dust and odour nuisance in storage pits. The dry manure dump shall be covered with permanent roof or with plastic / similar material to prevent air emissions and the precipitation falling.	Complied
6.	The dead birds shall be scientifically and safe disposal through incinerator maintain proper temperatures and also suitable air pollution control equipments.	The poultry farms are scientifically disposing through excavation of deep burial pits for disposal of dead birds.
7.	Well-designed storage facilities should be provided to contain manure/litter.	Complied
8.	The poultry farm shall comply with all the environmental guidelines issued by CPCB.	Directed to comply

It is to further submit that, the Board will periodically monitor the poultry farms as per the directions of the Hon'ble NGT.

**Date: 24-05-2023**

**Place: Hyderabad.**



**ENVIRONMENTAL ENGINEER**

**ENVIRONMENTAL ENGINEER**  
 Telangana State Pollution Control Board  
 Regional Office, Hyderabad  
 4th Floor, Podupu Bhavan,  
 Hyderabad Collectorate Complex  
 N.S. ROAD HYDERABAD-500 001

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o/c

Annexure - I



TELANGANA STATE POLLUTION CONTROL BOARD  
REGIONAL OFFICE: HYDERABAD

4<sup>th</sup> Floor, PODUPU BHAVAN, Hyderabad Collectorate Complex NS.Road,  
Hyderabad-500 001.

Dr. B. Sangeetha,  
Environmental Engineer

Phone No.:040-23205367,  
e-mail: [ee-hyd-tspcb@telangana.gov.in](mailto:ee-hyd-tspcb@telangana.gov.in)

Lr. No.11/NGT 121 of 2022 /TSPCB/ROH/MBNR/2023- 1156

Date: 01.02.2023

DIRECTIONS

**Sub:** TSPCB – ROH – M/s. Sri Narsimha Reddy Poultry Farm at Perikaveedu, Koilkonda Mandal, Mahabubnagar District – Non -compliance on CPCB guidelines – **DIRECTIONS** – **ISSUED** - Reg.

**Ref:**

1. Hon'ble NGT Appeal No.121 of 2022 filed by Sri D. Ramesh, Smt. MegavathManemma and Sri Vadithya Krishna, R/o Perikaveedu, Koilkonda Mandal, Mahabubnagar District 11.10.2022 received by this office on 18.10.2022.
2. Board Official inspection dated: 21.10.2022
3. The Hon'ble NGT OA. 121 of 2022 dated 06.01.2023
4. T.O. Notice to the poultry farm dated: 11.01.2023
5. Task Force Committee Meeting held on 01.02.2023 at TSPCB, Zonal Office, Hyderabad.

\* \* \*

**WHEREAS**, you are operating a poultry farms with name and style Sri Narsimha Reddy Poultry Farm at Perikaveedu, Koilkonda Mandal, Mahabubnagar District with upto 6000 birds capacity.

**WHEREAS**, Hon'ble NGT Appeal No.121 of 2022 filed by Sri D. Ramesh, Smt. MegavathManemma and Sri Vadithya Krishna, R/o Perikaveedu, Koilkonda Mandal, Mahabubnagar District 11.10.2022 regarding illegal poultry activity and dumping of solid waste in residential area.

**WHEREAS**, you are operating the poultry farms without following CPCB guidelines.

**WHEREAS**, the Board officials inspected your poultry farm on 21.10.2022. During the inspection, Smt. Lakshmi, wife of Sri Narasimha Reddy was present, the following observations were made:

- i. During inspection, the unit was under operation with upto 6000 birds capacity.
- ii. The poultry farm is having 2 sheds which are surrounded by Agricultural lands.
- iii. During inspection, it was observed that the poultry farms is located at distance of about 200 mtrs. in North – East direction, which is adjacent to a house and to Gram Panchayath office.
- iv. Foul smell was observed at the bird droppings dump site
- v. The solid waste of about 5 Tons was spread on the land causing smell and insects nuisance to the surroundings.
- vi. The poultry farms has not shown any permission of competent authorities.

**WHEREAS**, based on the observations, Notice was issued to the poultry farms for Non -compliance on CPCB guidelines on 11.01.2023, vide reference 4<sup>th</sup> cited.

**WHEREAS**, the issue was placed before the Task Force Committee meeting held on 01.02.2023. The representative of the poultry farms has not attended the meeting. After detailed discussions, the Committee recommended to issue following directions to the poultry farms to comply within 30 days.

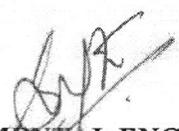
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**WHEREAS**, after careful consideration of the material facts of the case, The Board hereby issues the following directions to your industry to comply within one month period.

- i. The industry shall obtain Consent for Operation (CFO) of the Board immediately.
- ii. The poultry farm shall not cause any type of pollution to the surrounded agricultural lands.
- iii. The poultry farm shall ensure that there should not be any leachate generation from the droppings at the dump site under any circumstances.
- iv. The droppings shall be cleared atleast once in 2 days and shall be used for Biogas production.
- v. The manure shall be protected from runoff water and cover it to avoid dust and odour nuisance in storage pits. The dry manure dump shall be covered with permanent roof or with plastic / similar material to prevent air emissions and the precipitation falling.
- vi. The dead birds shall be scientifically and safe disposal through incinerator maintain proper temperatures and also suitable air pollution control equipments.
- vii. Well-designed storage facilities should be provided to contain manure/litter.
- viii. The poultry farm shall comply with all the environmental guidelines issued by CPCB.

This directions are issued under Section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and Under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, failing which the Board will be constrained to proceed legally as per the provisions of the above said Acts without any further notice in the interest of Public Health and Safety of Environment.

**The orders will take effect from today i.e, from i.e, 01.02.2023**

  
**ENVIRONMENTAL ENGINEER**

To  
**M/s. Sri Narsimha Reddy Poultry Farm,  
Perikaveedu, Koilkonda Mandal,  
Mahabubnagar District.**

Copy to the Joint Chief Environmental Engineer, Zonal office, Begumpet, Hyd. for kind information and necessary action.



Dr. B. Sangeetha,  
Environmental Engineer

(8)

Annexure-II

**TELANGANA STATE POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE: HYDERABAD**  
4<sup>th</sup> Floor, PODUPU BHAVAN, Hyderabad Collectorate Complex NS.Road,  
Hyderabad-500 001.

Phone No.:040-23205367,  
e-mail: [ee-hyd-tspcb@telangana.gov.in](mailto:ee-hyd-tspcb@telangana.gov.in)

**Lr. No.11/NGT 121 of 2022 /TSPCB/ROH/MBNR/2023- 1158**

**Date: 01.02.2023**

**DIRECTIONS**

**Sub:** TSPCB – ROH – M/s. Sri Janardhan Reddy Poultry Farm at Perikaveedu, Koilkonda Mandal, Mahabubnagar District – Non -compliance on CPCB guidelines – **DIRECTIONS – ISSUED** - Reg.

**Ref:**

1. Hon'ble NGT Appeal No.121 of 2022 filed by Sri D. Ramesh, Smt. MegavathManemma and Sri Vadithya Krishna, R/o Perikaveedu, Koilkonda Mandal, Mahabubnagar District 11.10.2022 received by this office on 18.10.2022.
2. Board Official inspection dated: 21.10.2022
3. The Hon'ble NGT OA. 121 of 2022 dated 06.01.2023
4. T.O. Notice to the poultry farm dated: 11.01.2023.Task Force Committee Meeting held on 01.02.2023.
5. T.O. Notice to the poultry farm dated: 11.01.2023.
6. Task Force Committee Meeting held on 01.02.2023 at TSPCB, Zonal Office, Hyderabad.

\* \* \*

**WHEREAS**, you are operating a poultry farms with name and style Sri Janardhan Reddy Poultry Farm at Perikaveedu, Koilkonda Mandal, Mahabubnagar District with upto 6000 birds capacity.

**WHEREAS**, Hon'ble NGT Appeal No.121 of 2022 filed by Sri D. Ramesh, Smt. MegavathManemma and Sri Vadithya Krishna, R/o Perikaveedu, Koilkonda Mandal, Mahabubnagar District 11.10.2022 regarding illegal poultry activity and dumping of solid waste in residential area.

**WHEREAS**, you are operating the poultry farms without following CPCB guidelines.

**WHEREAS**, the Board officials inspected your poultry farm on 21.10.2022. During the inspection, one of the worker of poultry shed Smt. Kamamma was present, the following observations were made:

- i) A Poultry shed is located in the Perikaveedu village near to a house at a distance of about 50-100 mtrs with bird capacity of about 5000-6000 Nos.
- ii) The shed is having length of 80 mtrs. and width of about 25 mtrs.
- iii) The shed is surrounded by North - Open land followed by a house, South - Open land followed by Malkapur Road, East - Open land and West - Open land followed by houses.
- iv) During the inspection, one of the worker of poultry shed Smt. Kamamma was present. She informed that, she was not aware about the permissions.
- v) During the inspection, it was observed that, the solid waste generated from this shed was disposed in the open land located at distance of about 50 mtrs. in North – East direction, which is nearer to the houses. The solid waste of about 1 Ton was spread on the land causing smell and insects nuisance to the surorundings. There is every possibility of further spreading of this nuisance during rainy season.

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**WHEREAS**, based on the observations, Notice was issued to the poultry farms for Non-compliance on CPCB guidelines on 11.01.2023, vide reference 4<sup>th</sup> cited.

**WHEREAS**, the issue was placed before the Task Force Committee meeting held on 01.02.2023. The representative of the poultry farms has not attended the meeting. After detailed discussions, the Committee recommended to issue following directions to the poultry farms to comply within 30 days.

**WHEREAS**, after careful consideration of the material facts of the case, The Board hereby issues the following directions to your industry to comply within one month period.

- i. The industry shall obtain Consent for Operation (CFO) of the Board immediately.
- ii. The poultry farm shall not cause any type of pollution to the surrounded agricultural lands.
- iii. The poultry farm shall ensure that there should not be any leachate generation from the droppings at the dump site under any circumstances.
- iv. The droppings shall be cleared atleast once in 2 days and shall be used for Biogas production.
- v. The manure shall be protected from runoff water and cover it to avoid dust and odour nuisance in storage pits. The dry manure dump shall be covered with permanent roof or with plastic / similar material to prevent air emissions and the precipitation falling.
- vi. The dead birds shall be scientifically and safe disposal through incinerator maintain proper temperatures and also suitable air pollution control equipments.
- vii. Well-designed storage facilities should be provided to contain manure/litter.
- viii. The poultry farm shall comply with all the environmental guidelines issued by CPCB.

This directions are issued under Section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and Under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, failing which the Board will be constrained to proceed legally as per the provisions of the above said Acts without any further notice in the interest of Public Health and Safety of Environment.

**The orders will take effect from today i.e, from i.e, 01.02.2023**



**ENVIRONMENTAL ENGINEER**

**To**  
**M/s. Sri Janardhan Reddy Poultry Farm,**  
**Perikaveedu, Koilkonda Mandal,**  
**Mahabubnagar District.**

Copy to the Joint Chief Environmental Engineer, Zonal office, Begumpet, Hyd. for kind information and necessary action.



**Dr. B. Sangeetha,**  
Environmental Engineer

Phone No.:040-23205367,  
e-mail: [ee-hyd-tspcb@telangana.gov.in](mailto:ee-hyd-tspcb@telangana.gov.in)

o/c

(10) Annexure - III

**TELANGANA STATE POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE: HYDERABAD**  
4<sup>th</sup> Floor, PODUPU BHAVAN, Hyderabad Collectorate Complex NS.Road,  
Hyderabad-500 001.

**Lr. No.11/NGT 121 of 2022 /TSPCB/ROH/MBNR/2023-1154**

**Date: 01.02.2023**

**DIRECTIONS**

**Sub:** TSPCB – ROH – M/s. Sri Madhusudhan Reddy Poultry Farm at Perikaveedu, Koilkonda Mandal, Mahabubnagar District – Non -compliance on CPCB guidelines – **DIRECTIONS** – **ISSUED** - Reg.

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**WHEREAS,** Hon'ble NGT Appeal No.121 of 2022 filed by Sri D. Ramesh, Smt. MegavathManemma and Sri Vadithya Krishna, R/o Perikaveedu, Koilkonda Mandal, Mahabubnagar District 11.10.2022 regarding illegal poultry activity and dumping of solid waste in residential area.

**WHEREAS,** you are operating the poultry farms without following CPCB guidelines.

**WHEREAS,** the Board officials inspected your poultry farm on 21.10.2022. the following observations were made:

- i) The poultry farm has 2 sheds located in the Perikaveedu village near to the houses in North and East directions at a distance of about 150-200 mtrs. with 6000 and 3000 birds capacities.
- ii) One shed is having length of about 80 mtrs. and width of about 25 mtrs. and another shed is having length of about 40 mtrs. and width of about 25 mtrs.
- iii) The 2 poultry sheds are surrounded by North - Open Agricultural land followed by a house at distance of about 200 mtrs., South - Agricultural lands, East - Agricultural land followed by a house at distance of about 150 mtrs. and West - Agricultural lands.
- iv) During the inspection, the sheds were locked, no birds were available in the sheds and no representative from the sheds was present. The complainants who have accompanied the inspection, have informed that, the batch of these sheds is completed. Hence, the birds are transferred from the sheds for selling purpose and next batch preparation will begin

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again. The complainants have also informed that, the solid waste generated from these sheds is also disposed randomly here and there in the open lands of the village causing smell and insects nuisance to the surroundings.

**WHEREAS**, based on the observations, Notice was issued to the poultry farms for Non-compliance on CPCB guidelines on 11.01.2023, vide reference 4<sup>th</sup> cited.

**WHEREAS**, the issue was placed before the Task Force Committee meeting held on 01.02.2023. The representative of the poultry farms has not attended the meeting. After detailed discussions, the Committee recommended to issue following directions to the poultry farms to comply within 30 days.

**WHEREAS**, after careful consideration of the material facts of the case, The Board hereby issues the following directions to your industry to comply within one month period.

- i. The industry shall obtain Consent for Operation (CFO) of the Board immediately.
- ii. The poultry farm shall not cause any type of pollution to the surrounded agricultural lands.
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- viii. The poultry farm shall comply with all the environmental guidelines issued by CPCB.

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**The orders will take effect from today i.e, from i.e, 01.02.2023**



**ENVIRONMENTAL ENGINEER**

To  
M/s. Sri Madhusudhan Reddy Poultry Farm,  
Perikaveedu, Koilkonda Mandal,  
Mahabubnagar District.

Copy to the Joint Chief Environmental Engineer, Zonal office, Begumpet, Hyd. for kind information and necessary action.



TELANGANA STATE POLLUTION CONTROL BOARD  
REGIONAL OFFICE: HYDERABAD  
4th Floor, PODUPU BHAVAN, Hyderabad Collectorate Complex NS.Road,  
Hyderabad-500 001.

Dr. B. Sangeetha,  
Environmental Engineer

12

Phone No.:040-23205367,  
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Annexure - IV

**CONSENT ORDER – GREEN CATEGORY**

**Consent order No:1733/PCB/ROH/ TS-iPASS/CFO/2023- 1413**

**Date: 06.04.2023**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) Authorization under Hazardous and other waste (Management and Transboundary Movement) Rules 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, Authorization under Hazardous and other waste (Management and Transboundary Movement) Rules 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts,' Rules') are granted to:

**M/s. Narasimha Reddy,  
Sy.No:94, Perkiweedu (V),  
Koilkonda (M), Mahbubnagar District**

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

**Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1.	Domestic Effluent	0.5 KLD	Septic tank followed by soak pit

**Emissions from chimneys:**

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow m <sup>3</sup> /hr
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(13)

This Consent order is valid for the activity and capacity as mentioned below:

S. No.	Name of the Product	Quantity
1.	Poultry forms	6000 Nos./month

This order is subject to the provisions of the Acts and Rules and amendments made there under and further subject to the terms and conditions incorporated in the schedule A and B enclosed to this order.

This combined order of Consent is valid for a period of upto **31.03.2024**.

Encl: Schedule – A & B.

To  
M/s. Narasimha Reddy,  
Sy.No:94, Perkiweedu (V),  
Koilkonda (M), Mahbubnagar District - 509204.

  
**ENVIRONMENTAL ENGINEER**  


Copy submitted to the Joint Chief Environmental Engineer, Zonal Office - Hyderabad, Begumpet for kind information.

SCHEDULE - A

1. The applicant shall make applications **through online** for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules **atleast 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining consent of the Board **along with detailed compliance to the conditions stipulated in the CFO**.
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.  
b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order **or** the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good housekeeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule - B of this order at regular intervals.  
b) The industry shall maintain following records to accessible to the Board, whenever required.
  1. Analysis reports of waste water/ emissions.
  2. Log book for operation of pollution control systems.
  3. Inspection book
10. The applicant shall set up THREE Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule - B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30<sup>th</sup> September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.

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13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case of non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
18. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
19. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
20. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.
21. The occupier shall prepare / update an emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.
22. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
23. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
24. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:
  - i. Number of containers received.
  - ii. Date and method of detoxification.
  - iii. Name of agencies to whom containers were sold with quantities.

- iv . Transportation particulars.
25. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
  26. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
  27. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
  28. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
  29. The industry shall comply with the provisions of Batteries (Management and Handling) Rules, 2001.
  30. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
  31. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
  32. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof **and** under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
  33. The authorization issued under Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008, shall comply with the provision of the Environment (Protection) act, 1986.
  34. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

**SCHEDULE - B**

**Special Conditions**

1. The source of water is Bore well & Public supply and the maximum permitted water consumption shall not exceed the following quantities.

S. No.	Purpose	Quantity
1.	Domestic	0.5 KLD
	<b>Total</b>	<b>0.5 KLD</b>

2. The industry shall not discharge any waste water to outside the factory premises.
3. The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection)

Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.

4. The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$
1	Particulate Matter( $\text{PM}_{10}$ )	100
2	Particulate Matter ( $\text{PM}_{2.5}$ )	60
3	$\text{SO}_2$	80
4	$\text{NO}_x$	80

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)  
Night time (10 PM to 6 AM) - 70 dB (A).

5. The poultry farm shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and their amendments issued thereof.
6. The poultry farm shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
7. The poultry farm shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
8. The poultry farm shall use water for drinking of birds, sprinkling during the summer and for cleaning sheds and equipment in between batch replacement.
9. The poultry farm shall not use process waste water generation from the poultry farming. However, wastewater is generated during cleaning operations. The wastewater is collected in holding tank and utilized in gardening in the premises.
10. The poultry farm shall store litter / manure minimum 2 m above the water table and of adequate size based on type and number of birds handled. Its base should be constructed with stone slabs / concrete / impermeable compacted clay.
11. Manure shall be protected from runoff water and cover it to avoid dust and odours in storage pits. The dry manure dump shall be covered with permanent roof or with plastic / similar material to prevent air emissions and the precipitation falling on it.
12. Proper mixing the waste with a carbon rich material (e.g., paddy straw / husk, wood shavings) should be done in the pits. Carbon to nitrogen ratios of 20-25:1 is usually recommended. Pure manure can also be composted following the procedure and monitoring all parameters. The composting facilities may be designed through expert institutions in the field as per the size of poultry farms.
13. The poultry farm shall not discharge any waste water outside the factory premises.
14. The poultry farm shall not cause any air pollution / dust nuisance to the surrounding environment.
15. The poultry farm shall develop 33% green belt all along the boundary of the factory and in all the vacant places within the factory premises with tall growing trees with wide leaf area.
16. The poultry farm should maintain the following records and the same should be made available to the Board Officials during the inspection.
  - a) Daily production details, RG-I records and Central Excise Returns.
  - b) Quantity of effluents generated and recycled.
  - c) Log Books for pollution control systems.

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- d) Daily solid waste generated and disposed.
17. The poultry farm shall maintain good housekeeping with-in the premises.
  18. The poultry farm shall submit Environmental Statement in Form V before 30th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.
  19. The poultry farm shall take necessary measures to control fugitive emissions.
  20. The poultry farm shall take all precautionary and safety measures during process operations.
  21. The poultry farm shall comply with the ambient air quality standards in respect of noise, as stipulated in the Environment (Protection) Rules, 1986.
  22. The poultry farm shall comply with all the directions issued by the Board from time to time.
  23. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
  24. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
  25. The conditions are without prejudice to the rights and contentions of this Board in any Hon'ble Court of Law.
  26. This Order is issued to the poultry farm without prejudice to the action taken by the Task Force of the Board.

To  
M/s. Narasimha Reddy,  
Sy.No:94, Perkiweedu (V),  
Koilkonda (M), Mahbubnagar District - 509204.

  
ENVIRONMENTAL ENGINEER





**TELANGANA STATE POLLUTION CONTROL BOARD  
REGIONAL OFFICE: HYDERABAD**

4th Floor, PODUPU BHAVAN, Hyderabad Collectorate Complex NS.Road,  
Hyderabad-500 001.

**Dr. B. Sangeetha,**  
Environmental Engineer

Phone No.:040-23205367,  
e-mail: [ee-hyd-tspcb@telangana.gov.in](mailto:ee-hyd-tspcb@telangana.gov.in)

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Annexure - V

**CONSENT ORDER – GREEN CATEGORY**

**Consent order No:1732/PCB/ROH/ TS-iPASS/CFO/2023- 1414**

**Date: 06.04.2023**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) Authorization under Hazardous and other waste (Management and Transboundary Movement) Rules 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, Authorization under Hazardous and other waste (Management and Transboundary Movement) Rules 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts', 'Rules') are granted to:

**M/s. Madhusudan Reddy,**  
**Sy.No: 93 E, Perkiweedu (V),**  
**Koilkonda (M), Mahbubnagar District**

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

**Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1.	Domestic Effluent	0.5 KLD	Septic tank followed by soak pit

**Emissions from chimneys:**

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow m <sup>3</sup> /hr
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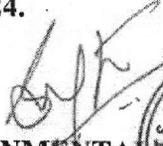
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**This Consent order is valid for the activity and capacity as mentioned below:**

S. No.	Name of the Product	Quantity
1.	Poultry forms	6000 Nos./month

This order is subject to the provisions of the Acts and Rules and amendments made there under and further subject to the terms and conditions incorporated in the schedule A and B enclosed to this order.

This combined order of Consent is valid for a period of upto **31.03.2024**.

  
**ENVIRONMENTAL ENGINEER**  


Encl: Schedule – A & B.

To  
**M/s. Madhusudan Reddy,**  
**Sy.No: 93 E, Perkiweedu (V),**  
**Koilkonda (M), Mahbubnagar District - 509204.**

Copy submitted to the Joint Chief Environmental Engineer, Zonal Office - Hyderabad, Begumpet for kind information.

SCHEDULE - A

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1. The applicant shall make applications **through online** for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules **atleast 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining consent of the Board **along with detailed compliance to the conditions stipulated in the CFO.**
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.  
b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order **or** the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good housekeeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule - B of this order at regular intervals.  
b) The industry shall maintain following records to accessible to the Board, whenever required.
  1. Analysis reports of waste water/ emissions.
  2. Log book for operation of pollution control systems.
  3. Inspection book
10. The applicant shall set up **THREE Ambient Air Quality Monitoring Stations** for continuous recording of relevant critical parameters mentioned in Schedule - B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30<sup>th</sup> September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.

13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
18. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
19. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
20. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.
21. The occupier shall prepare / update an emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.
22. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
23. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
24. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:
  - i. Number of containers received.
  - ii. Date and method of detoxification.
  - iii. Name of agencies to whom containers were sold with quantities.

- iv . Transportation particulars.
- 25. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
- 26. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
- 27. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
- 28. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
- 29. The industry shall comply with the provisions of Batteries (Management and Handling) Rules, 2001.
- 30. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
- 31. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
- 32. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof **and** under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
- 33. The authorization issued under Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008, shall comply with the provision of the Environment (Protection) act, 1986.
- 34. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

**SCHEDULE - B**

**Special Conditions**

- 1. The source of water is Bore well & Public supply and the maximum permitted water consumption shall not exceed the following quantities.

S. No.	Purpose	Quantity
1.	Domestic	0.5 KLD
	<b>Total</b>	<b>0.5 KLD</b>

- 2. The industry shall not discharge any waste water to outside the factory premises.
- 3. The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection)

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Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.

4. The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$
1	Particulate Matter( $\text{PM}_{10}$ )	100
2	Particulate Matter ( $\text{PM}_{2.5}$ )	60
3	$\text{SO}_2$	80
4	NOx	80

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)  
Night time (10 PM to 6 AM) - 70 dB (A).

5. The poultry farm shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and their amendments issued thereof.
6. The poultry farm shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
7. The poultry farm shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
8. The poultry farm shall use water for drinking of birds, sprinkling during the summer and for cleaning sheds and equipment in between batch replacement.
9. The poultry farm shall not use process waste water generation from the poultry farming. However, wastewater is generated during cleaning operations. The wastewater is collected in holding tank and utilized in gardening in the premises.
10. The poultry farm shall store litter / manure minimum 2 m above the water table and of adequate size based on type and number of birds handled. Its base should be constructed with stone slabs / concrete / impermeable compacted clay.
11. Manure shall be protected from runoff water and cover it to avoid dust and odours in storage pits. The dry manure dump shall be covered with permanent roof or with plastic / similar material to prevent air emissions and the precipitation falling on it.
12. Proper mixing the waste with a carbon rich material (e.g., paddy straw / husk, wood shavings) should be done in the pits. Carbon to nitrogen ratios of 20-25:1 is usually recommended. Pure manure can also be composted following the procedure and monitoring all parameters. The composting facilities may be designed through expert institutions in the field as per the size of poultry farms.
13. The poultry farm shall not discharge any waste water outside the factory premises.
14. The poultry farm shall not cause any air pollution / dust nuisance to the surrounding environment.
15. The poultry farm shall develop 33% green belt all along the boundary of the factory and in all the vacant places within the factory premises with tall growing trees with wide leaf area.
16. The poultry farm should maintain the following records and the same should be made available to the Board Officials during the inspection.
- Daily production details, RG-I records and Central Excise Returns.
  - Quantity of effluents generated and recycled.
  - Log Books for pollution control systems.

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d) Daily solid waste generated and disposed.

17. The poultry farm shall maintain good housekeeping with-in the premises.
18. The poultry farm shall submit Environmental Statement in Form V before 30th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.
19. The poultry farm shall take necessary measures to control fugitive emissions.
20. The poultry farm shall take all precautionary and safety measures during process operations.
21. The poultry farm shall comply with the ambient air quality standards in respect of noise, as stipulated in the Environment (Protection) Rules, 1986.
22. The poultry farm shall comply with all the directions issued by the Board from time to time.
23. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
24. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
25. The conditions are without prejudice to the rights and contentions of this Board in any Hon'ble Court of Law.
26. This Order is issued to the poultry farm without prejudice to the action taken by the Task Force of the Board.

  
ENVIRONMENTAL ENGINEER



To  
M/s. Madhusudan Reddy,  
Sy.No: 93 E, Perkiweedu (V),  
Koilkonda (M), Mahbubnagar District - 509204.



TELANGANA STATE POLLUTION CONTROL BOARD  
REGIONAL OFFICE: HYDERABAD  
4th Floor, PODUPU BHAVAN, Hyderabad Collectorate Complex NS.Road,  
Hyderabad-500 001.

Dr. B. Sangeetha,  
Environmental Engineer

Phone No.:040-23205367,  
e-mail: [ce-hyd-tspcb@telangana.gov.in](mailto:ce-hyd-tspcb@telangana.gov.in)

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Annexure - VI

CONSENT ORDER – GREEN CATEGORY

Consent order No:1731/PCB/ROH/TS-iPASS/CFO/2023- 1415

Date:06.04.2023

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) Authorization under Hazardous and other waste (Management and Transboundary Movement) Rules 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, Authorization under Hazardous and other waste (Management and Transboundary Movement) Rules 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts,' Rules')

M/s. Janardhan Reddy (Poultry Farm),  
Sy.No:55, 56, Perkiweedu (V),  
Koilkonda (M),  
Mahbubnagar District

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

**Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1.	Domestic Effluent	0.5 KLD	Septic tank followed by soak pit

**Emissions from chimneys:**

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow m <sup>3</sup> /hr
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This Consent order is valid for the activity and capacity as mentioned below:

S. No.	Name of the Product	Quantity
1.	Poultry forms	6000 Nos./month

This order is subject to the provisions of the Acts and Rules and amendments made there under and further subject to the terms and conditions incorporated in the schedule A and B enclosed to this order.

This combined order of Consent is valid for a period of upto 31.03.2024.

ENVIRONMENTAL ENGINEER



Encl: Schedule – A & B.

To  
M/s. Janardhan Reddy (Poultry Farm),  
Sy.No:55, 56, Perkiweedu (V),  
Koilkonda (M), Mahbubnagar District - 509204.

Copy submitted to the Joint Chief Environmental Engineer, Zonal Office - Hyderabad, Begumpet for kind information.

1. The applicant shall make applications **through online** for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules **atleast 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining consent of the Board **along with detailed compliance to the conditions stipulated in the CFO**.
2. The poultry farm shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.  
b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the poultry farm, which result in, increased effluent discharge and/ or violation of standards stipulated in this order **or** the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the poultry farm should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good housekeeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9. a) The poultry farm shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule - B of this order at regular intervals.  
b) The poultry farm shall maintain following records to accessible to the Board, whenever required.
  1. Analysis reports of waste water/ emissions.
  2. Log book for operation of pollution control systems.
  3. Inspection book
10. The applicant shall set up THREE Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule - B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.

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12. The applicant shall submit Environment statement in Form V before 30<sup>th</sup> September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
15. The poultry farm is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
18. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
19. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
20. In case of closure of poultry farm, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.
21. The occupier shall prepare / update an emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.
22. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
23. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
24. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:
  - i. Number of containers received.

- ii . Date and method of detoxification.
- iii . Name of agencies to whom containers were sold with quantities.
- iv . Transportation particulars.

25. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
26. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
27. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
28. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
29. The poultry farm shall comply with the provisions of Batteries (Management and Handling) Rules, 2001.
30. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
31. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
32. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof **and** under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
33. The authorization issued under Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008, shall comply with the provision of the Environment (Protection) act, 1986.
34. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

**SCHEDULE - B**

**Special Conditions**

1. The source of water is Bore well & Public supply and the maximum permitted water consumption shall not exceed the following quantities.

S. No.	Purpose	Quantity
1.	Domestic	0.5 KLD
	<b>Total</b>	<b>0.5 KLD</b>

2. The poultry farm shall not discharge any waste water to outside the factory premises.

(3)

3. The poultry farm shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.
4. The poultry farm should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

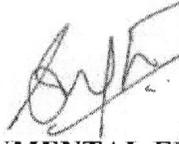
S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$
1	Particulate Matter( $\text{PM}_{10}$ )	100
2	Particulate Matter ( $\text{PM}_{2.5}$ )	60
3	$\text{SO}_2$	80
4	$\text{NO}_x$	80

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)  
Night time (10 PM to 6 AM) - 70 dB (A).

5. The poultry farm shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and their amendments issued thereof.
6. The poultry farm shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
7. The poultry farm shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
8. The poultry farm shall use water for drinking of birds, sprinkling during the summer and for cleaning sheds and equipment in between batch replacement.
9. The poultry farm shall not use process waste water generation from the poultry farming. However, wastewater is generated during cleaning operations. The wastewater is collected in holding tank and utilized in gardening in the premises.
10. The poultry farm shall store litter / manure minimum 2 m above the water table and of adequate size based on type and number of birds handled. Its base should be constructed with stone slabs / concrete / impermeable compacted clay.
11. Manure shall be protected from runoff water and cover it to avoid dust and odours in storage pits. The dry manure dump shall be covered with permanent roof or with plastic / similar material to prevent air emissions and the precipitation falling on it.
12. Proper mixing the waste with a carbon rich material (e.g., paddy straw / husk, wood shavings) should be done in the pits. Carbon to nitrogen ratios of 20-25:1 is usually recommended. Pure manure can also be composted following the procedure and monitoring all parameters. The composting facilities may be designed through expert institutions in the field as per the size of poultry farms.
13. The poultry farm shall not discharge any waste water outside the factory premises.
14. The poultry farm shall not cause any air pollution / dust nuisance to the surrounding environment.
15. The poultry farm shall develop 33% green belt all along the boundary of the factory and in all the vacant places within the factory premises with tall growing trees with wide leaf area.
16. The poultry farm should maintain the following records and the same should be made available to the Board Officials during the inspection.
  - a) Daily production details, RG-I records and Central Excise Returns.

- b) Quantity of effluents generated and recycled.
  - c) Log Books for pollution control systems.
  - d) Daily solid waste generated and disposed.
17. The poultry farm shall maintain good housekeeping with-in the premises.
  18. The poultry farm shall submit Environmental Statement in Form V before 30th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.
  19. The poultry farm shall take necessary measures to control fugitive emissions.
  20. The poultry farm shall take all precautionary and safety measures during process operations.
  21. The poultry farm shall comply with the ambient air quality standards in respect of noise, as stipulated in the Environment (Protection) Rules, 1986.
  22. The poultry farm shall comply with all the directions issued by the Board from time to time.
  23. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
  24. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
  25. The conditions are without prejudice to the rights and contentions of this Board in any Hon'ble Court of Law.
  26. This Order is issued to the poultry farm without prejudice to the action taken by the Task Force of the Board.

To  
**M/s. Janardhan Reddy (Poultry Farm),**  
**Sy.No:55, 56, Perkiweedu (V),**  
**Koilkonda (M), Mahbubnagar District - 509204.**

  
**ENVIRONMENTAL ENGINEER**



Item No.06:-

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Annexure - VII

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

*(Through Video Conference)*

**Original Application No. 121 of 2022 (SZ)**

**IN THE MATTER OF:**

D. Ramesh,  
Telangana and ors.

...Applicant(s)

*Versus*

State of Telangana,  
Rep. by its Chief Secretary,  
Hyderabad and Ors.

...Respondent(s)

**Date of hearing: 08.02.2023.**

**CORAM:**

**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER**

**HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Applicant(s): Ms. Medha Singh represented  
Mr. Sravan Kumar.

For Respondent(s): Mrs. Renukadevi represented  
Mrs. H. Yasmeen Ali for R1 & R3.  
Ms. Lavanya represented  
Mr. T. Sai Krishnan for R2.  
Mr. A. Vijayakumar for R4 to R6.

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**ORDER**

1. Today, the learned counsel Mr. A. Vijayakumar and others have filed vakalat and counter on behalf of the private respondents viz., Respondents Nos.4 to 6.
2. In the meanwhile, the Telangana State Pollution Control Board after inspecting the above poultry farms on 21.10.2022 has filed their report wherein, it is uniformly found that the poultry farms are not complying with the Central Pollution Control Board Guidelines and they have been issued notice and recommended to comply with the conditions within 30 days.
3. From the report of the Telangana State Pollution Control Board, it will be inferred that from the above three respondents' poultry farms, more than six tonnes of solid waste is being generated which is now the cause of the complaint.
4. In this regard, we have to state that in Namakkal District, State of Tamil Nadu already the poultry farms have engaged themselves in generating power by using poultry waste. The State of Telangana also can adopt the same measure.
5. The learned counsel appearing for Respondents Nos.4 to 6 has not received a copy of the report filed by the Telangana Pollution Control Board. Respondents Nos.4 to 6 are also directed to file their response (if any) to the report filed by the Pollution Control Board.

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6. Let the Telangana State Pollution Control Board also file a report as to the action taken for the violations till the date of compliance.
7. Post the matter on 23.03.2023.

Sd/-  
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-  
Dr. Satyagopal Korlapati, EM

O.A. No.121/2022(SZ)  
08<sup>th</sup> February 2023. AD.

